

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**BENGALURU BENCH, BENGALURU**  
*[Through Physical hearing/VC Mode (Hybrid)]*

**ITEM No.26**  
**C.P.No. 114/BB/2023**

**IN THE MATTER OF:**

Dr. Noel John	...	Petitioner
Vs.		
M/s. Ankur Healthcare (Ongole) Pvt. Ltd.	...	Respondent

**Order under Section 241-242 of Companies Act, 2013**

**Order delivered on: 28.03.2024**

**CORAM:**

**SH. K. BISWAL**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner	:	Shri Gokul. R
For the Respondent	:	Ms. Akshatha Prasad

**ORDER**

1. Heard the Ld. Counsels for the Petitioner and the Respondent.
2. In compliance to order dated 15.01.2024, Ld. Counsel for the Respondent has filed objections vide Dy.No.1035 dated 15.02.2024. The same is taken on record. However, Ld. Counsel for the Petitioner submits that he has not received a copy of the objections. Therefore, Ld. Counsel for the Respondent is directed to serve a copy of the same on the Petitioner through email by today itself.
3. Upon receipt of the same, one week's time is granted to the Petitioner to file rejoinder, if any, after duly serving the copy on the other side.
4. List the case on **13.06.2024**.

**-Sd-**

**MANOJ KUMAR DUBEY**  
**MEMBER (TECHNICAL)**

Bhavya

**-Sd-**

**K. BISWAL**  
**MEMBER (JUDICIAL)**